

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No.7383 of 2019**

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Agnesh Hansda, aged 47 years, D/o Blasé Hansda, R/o Barkakhana,  
P.O. Barkakhana, P.S. Patratu, District Ramgarh (Jharkhand)

.... .... Petitioner

Versus

1. The State of Jharkhand
  2. The Principal Secretary, School Education and Literacy Department,  
Government of Jharkhand, Project Bhawan, P.O. Dhurwa, P.S.  
Jagannathpur, District Ranchi
  3. Director, Primary Education and Literacy Department, Government  
of Jharkhand, Project Bhawan, P.O. Dhurwa, P.S. Jagannathpur,  
District Ranchi
  4. The Deputy Commissioner cum District Education Establishment  
Committee, Deoghar, P.O. & P.S. Deoghar, District Deoghar
  5. The District Superintendent of Educaiton, Deoghar, P.O. & P.S.  
Deoghar, District Deoghar
- .... .... Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Binit Chandra, Advocate

For the Respondents : Mr. P.C. Roy, S.C. I (L&C)

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**04/25.06.2020** Heard Mr. Binit Chandra, learned counsel for the petitioner  
and Mr. P.C. Roy, S.C. I (L&C), learned counsel for respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

The petitioner has preferred this writ petition for direction to consider the candidature of the petitioner as female instead of male teacher in counseling for Deoghar District under the Para General Female Category of Teacher for appointment of Intermediate Trained Teacher.

Learned counsel appearing on behalf of petitioner submitted that pursuant to advertisement no.04/15 published for appointment on the post of Assistant Teachers in the Districts of the State of Jharkhand, the petitioner applied for female candidate for the vacant post under the Para General Female Teacher Category from the District of

Deoghar, Dhanbad, Chatra and other Districts. The same advertisement was published and the petitioner was declared successful. The case of the petitioner was considered as male candidate instead of female candidate which is apparent from Annexure-4 to the writ petition. Learned counsel appearing for the petitioner submitted that the petitioner has filed representation for rectifying the mistake.

Learned counsel for respondents-State submits that if the representation of the petitioner is there that can be decided in accordance with Rule, Regulation and Guideline with regard to said advertisement.

Accordingly, the petitioner is directed to file fresh representation before the respondent nos.3 and 5 within a period of four weeks from today and if such representation is filed by the petitioner during the aforesaid period, the same shall be considered by the respondent nos.3 and 5 in accordance with Rule, Regulation and Guideline of Government and they shall pass appropriate reasoned order within a period of eight weeks thereafter.

With the aforesaid direction, this writ petition stands disposed of.

**(Sanjay Kumar Dwivedi, J.)**

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